

**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 18<sup>TH</sup> DAY OF APRIL, 2022**

**PRESENT**

**THE HON'BLE MR. RITU RAJ AWASTHI, CHIEF JUSTICE**

**AND**

**THE HON'BLE MR.JUSTICE S.R.KRISHNA KUMAR**

**WRIT PETITION NO.5821 OF 2021 (GM-RES-PIL)**

**BETWEEN:**

MOHAMED IKBAL

... PETITIONER

(BY SRI MOHAMED IKBAL, PETITIONER-IN-PERSON)

**AND:**

- 1 . SECRETARY TO GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
KRISHI BHAVAN,  
NEW DELHI-110 001
- 2 . SECRETARY TO GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN  
POVERTY ALLEVIATION,  
NIRMAN BHAVAN,  
NEW DELHI-110 001
- 3 . SECRETARY TO GOVERNMENT OF  
KARNATAKA,  
HOUSING DEPARTMENT,  
VIKASA SOUDHA,  
BANGALORE-560 001
- 4 . MANAGING DIRECTOR  
RAJIV GANDHI HOUSING CORPORATION LTD.,  
CAUVERY BHAVAN,  
9<sup>TH</sup> FLOOR, K.G. ROAD,  
BANGALORE-560 009

- 5 . COMMISSIONER FOR BACKWARD CLASSES WELFARE  
NO. 16/D, DEVRAJ URS BHAVAN,  
VASANTH NAGAR,  
BANGALORE-560 052.
- 6 . COMMISSIONER, KARNATAKA  
SLUM DEVELOPMENT BOARD,  
NO.55, SHESHADRI PURAM,  
BANGALORE-560 020.

... RESPONDENTS

(BY SRI B.PRAMOD, CGC FOR R-1 & 2  
SRI G.V.SHASHIKUMAR, AGA FOR R-3  
SMT.SUMANA BALIGA, ADVOCATE FOR R-4  
R-5 SERVED & UNREPRESENTED)

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THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO ISSUE A WRIT OF MANDAMUS TO THE RESPONDENTS TO PROVIDE HOUSING TO ELIGIBLE SITELESS/HOUSELESS URBAN AND RURAL BPL/EWS FAMILIES BELONGING TO VARIOUS CATEGORIES OF WEAKER SECTION OF THE SOCIETY WITHIN A PERIOD OF 1 OR 2 YEARS BASED ON SENIORITY AND TO PASS ANY SUCH ORDER IN THE INTEREST OF SITE LESS/HOUSE LESS URBAN AND RURAL BPL/EWS FAMILIES IN KARNATAKA AND ETC.

THIS PETITION COMING ON FOR *PRELIMINARY HEARING*, THIS DAY, **CHIEF JUSTICE**, MADE THE FOLLOWING:

### **ORDER**

This Public Interest Litigation has been filed seeking a direction to the respondents to provide housing to eligible siteless/houseless urban and rural BPL/EWS families belonging to various categories of weaker section of the society within a period of 1 or 2 years based on the seniority list and pass any such order in the interest of siteless/houseless urban and rural BPL/EWS families in Karnataka.

2. The respondents have filed their Statement of Objections giving the details of various schemes launched

by the Central Government as well as the State Government for providing housing to the urban and rural BPL/EWS families. The respondents have stated that under these schemes, whosoever, who is eligible and fulfills the criteria prescribed, applies has been benefited and has been given houses.

3. In view of the above, we do not find any necessity to issue any direction to the respondents to provide the houses to the BPL/EWS persons for the urban or rural area. However, it is needless to note that the various schemes launched by the Central Government as well as the State Government shall be properly implemented and the respondents shall ensure that the benefits under the said scheme reaches the beneficiaries.

With the aforesaid observations, the Writ Petition stands disposed of.

**SD/-  
CHIEF JUSTICE**

**SD/-  
JUDGE**